

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1002/2016

Monday, this the 11<sup>th</sup> day of December 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri Ajay Podia  
s/o late Shri Umed Singh, Ex. Driver  
r/o House No.139  
Village Singhu  
Delhi – 110 040  
Age 22

..Applicant  
(Mr. Tenzing Thinlay Lepcha, Advocate for Mr. Anuj Aggarwal, Advocate)

Versus

Delhi Transport Corporation  
Through the Chairman  
I P Estate  
New Delhi – 110 002  
New Delhi

..Respondent  
(Ms. Manisha Tyagi, Advocate)

**O R D E R (ORAL)**

Applicant's father late Shri Umed Singh was working as Driver in Delhi Transport Corporation (DTC) – respondent. He died in harness on 08.05.2013. The applicant applied for compassionate appointment. Through the medium of this O.A., he has sought a direction to the respondent to grant him appointment on compassionate grounds and also to pay him the consequential benefits.

2. The respondent, in its reply, has stated that the applicant's name for compassionate appointment has been registered at Serial No.1450. It is

further stated therein that the cases registered up to Serial No.1151 for compassionate appointment have been considered so far. By implication it means that the case of the applicant is going to be considered in due course.

3. Mr. Tenzing Thinlay Lepcha, learned proxy counsel for applicant submitted that in view of the aforementioned averments made by the respondent in its reply, particularly in paragraph 4, he would like to withdraw this O.A. at this juncture with liberty to approach this Tribunal at an appropriate time.

4. Having regards to the submission made by Mr. Lepcha, the O.A. is dismissed as withdrawn with aforementioned liberty.

**( K.N. Shrivastava )  
Member (A)**

**December 11, 2017**  
/sunil/